

Appl.No. 1555/20
State Vs Lokesh Sharma & ors.
FIR No.1195/15
PS Vijay Vihar
U/s 302/308/324/34 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail
moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Ravinder Singh, Ld. Counsel for the applicant/accused.

Submissions heard.

Record perused.

It is submitted by the ld counsel for the applicant that the applicant has been falsely implicated in the present matter and he is in JC since 09.09.2015 and as such he is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for the next date of hearing. Jail superintendent is also directed to file conduct report of the accused on next date.

Soft copy of the application and this order be sent through

whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on contact number 9968274028 (Reader of Ld. Duty Judge, ASJ-04). There is no need to IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on the next date of hearing **12.06.2020**.

Digitally signed copy be supplied to all concerned.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/09.06.2020

Appl.No. 1564/20
State Vs Mohd. Ashfaq
FIR No.805/15
PS Sultan Puri
U/s 302 IPC

HEARING THROUGH VIDEO CONFERENCING

This is an application for modification of interim bail order dated 04.06.2020 on behalf of applicant/accused Mohd. Ashfaq.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Gajraj Singh, Ld. Counsel for the applicant/accused.

Reply filed by the IO.

Heard. Record perused.

It is submitted by Ld. Counsel for accused that accused Mohd. Ashfaq has already been admitted to interim bail for 45 days, subject to furnishing of personal bond in the sum of Rs.50,000/- with one surety of like amount to the satisfaction of Ld. Duty M.M. vide order dated 04.06.2020 by Sh. Bhupinder Singh, Ld. Duty Judge/ASJ. It is further submitted that accused is a poor person and is not able to arrange surety amount of Rs.50,000/- and Ld. Counsel for accused requests that said surety amount be reduced.

In view of the submission of Ld. Counsel for accused, surety

amount is reduced to Rs.25,000/-. Remaining conditions of bail shall remain the same.

Application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent for information and necessary action.

Digitally signed copy be supplied to all concerned.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/09.06.2020

State Vs Ranjeet Kumar @ Bhagat
FIR No.723/16
PS Keshav Puram
U/s 302/34 IPC

HEARING THROUGH VIDEO CONFERENCING

This is an application u/s 439 Cr.P.C for grant of bail/interim bail on behalf of applicant/accused received from DLSA

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. LAC to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Ms. Usha Rani, Ld. LAC for the applicant/accused.

Record perused.

Issue notice to the concerned IO/SHO to file previous involvement report of the accused on **11.06.2020**.

Digitally signed copy be supplied to all concerned.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/09.06.2020

Appl.No. 1515/20
State Vs Mohan @ Sahil
FIR No.678/19
PS Prem Nagar
U/s 323/341/354/34 IPC

HEARING THROUGH VIDEO CONFERENCING

This is an application u/s 438 Cr.P.C for grant of bail moved on behalf of applicant/accused

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. A.S. Thapa, Ld. Counsel for the applicant/accused.

Complainant served but not present.

Heard. Record perused.

Ld. Counsel for accused seeks time to file copy of bail order of co-accused Pawan.

At request of Ld. Counsel for accused, put up for filing of such bail order and consideration of bail application on **12.06.2020**. Notice be issued to complainant for next date of hearing.

Digitally signed copy be supplied to all concerned.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/09.06.2020

State Vs Varun Jindal
FIR No.762/14
PS North Rohini
U/s 302/365/201/120B IPC &
25/27/54/59 Arms Act

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail
moved on behalf of applicant/accused Arjun**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Pradeep Rana, Ld. Counsel for the applicant/accused.

Sh. Sparsh Choudhary, Ld. counsel for complainant.

Heard. Record perused.

It is submitted by the ld counsel for the accused that the applicant has been falsely implicated in the present matter and he is in JC for more than five years and as such he is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

As per report of IO, there is no involvement of the applicant in any other criminal case. The Jail Superintendent has given a conduct certificate to the effect that the jail conduct of the applicant is satisfactory. The applicant is in custody for more than five years. So, in these circumstances the case of the applicant is duly covered under the guidelines

dated 18.05.2020 of HPC of the Hon'ble High Court.

Ld. Counsel for the complainant has opposed the bail application. He argued the case on merits. The contentions of Ld. Counsel for the complainant are liable to be rejected as the application is not being decided on merits.

Accordingly, applicant Arjun is admitted to interim bail for a period of 45 days from date of release, subject to furnishing of personal bond in the sum of Rs.30,000/- to the satisfaction of concerned jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of the exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep his mobile switch on at all the time during the period of bail and to keep the SHO informed about his whereabouts on every Friday through SMS or telephonic call.

Application is disposed of accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to concerned court for information and necessary action.

Digitally signed copy be supplied to all concerned.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/09.06.2020

Appl.No. 1511/20
State Vs Nishant
FIR No.410/19
PS Kanjhawala

U/s 363/376 IPC & 6 of POCSO Act

HEARING THROUGH VIDEO CONFERENCING

This is third application u/s 439 Cr.P.C for grant of bail moved on behalf of applicant/accused

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. R.R. Saini, Ld. Counsel for the applicant/accused.

Victim and her father/complainant through VC.

Heard. Record perused.

It is submitted by the ld counsel for the accused that the applicant has been falsely implicated in the present matter and he is in JC since 12.10.2019. Even as per prosecution case, the relation between accused and victim was consensual. He has referred to the statement of victim recorded u/s 164 Cr.P.C. and requests for grant of bail to the applicant.

Victim and her father submitted that they have no objection if the applicant is granted bail.

On the other hand, ld Addl. PP for the State has highly opposed the bail application.

There are serious allegations against the applicant of having committed

offences u/s 363/376 IPC & 6 of POCSO Act. The contentions of Ld. Counsel for applicant with regard to consent of victim are liable to be rejected in view of the settled proposition of law that the consent of a minor girl is immaterial in the eyes of law. No objection given by the victim and her father has no value in the eyes of law. In view of the nature and gravity of the offences, no ground for bail is made out. Application is dismissed and disposed of accordingly.

Let the Digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/09.06.2020

State Vs Vipin
FIR No.371/19
PS Subhash Place
U/s 452/323/506/34 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail
moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. R.P. Srivastava, Ld. Counsel for the applicant/accused.

Reply filed by the IO.

Heard. Record perused.

It is submitted by Ld. Addl. PP for the state that medical documents of parents of accused could not be verified by the IO as IO has not received the relevant medical documents of parents of accused from Ld. Counsel for accused.

Ld. Counsel of accused is directed to supply medical documents to the IO. Upon receipt of such documents, IO shall verify the same and file report on **15.06.2020**.

Digitally signed copy be supplied to all concerned.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/09.06.2020

Appl. NO. 1117/20
State Vs Vishal @ Resham
FIR No.809/15
PS Sultan Puri
U/s 302/201/34 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail
moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Deepak Sharma, Ld. Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by the ld counsel for the applicant that the applicant has been falsely implicated in the present matter and he is in JC since 14.09.2015 and as such he is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Conduct report of accused received from Jail superintendent is found to be unsatisfactory. In view of the report received from jail superintendent, the case of applicant is not covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

Ld. Addl. PP opposed the bail application.

There are also serious allegations against the accused of having

committed offences U/s 302/201/34 IPC. Keeping in view the nature and gravity of the offences, accused does not deserve for concession of bail. Hence, bail application of accused stands dismissed.

It is clarified that other two applications bearing no. 1305/20 and 1445/20 filed subsequently to the present bail application, also stand disposed of. This order be also placed in bail application no. 1305/20 and 1445/20.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to concerned court for information and necessary action.

Digitally signed copy be supplied to all concerned.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/09.06.2020

Appl.No. 1559/20
State Vs Manoj Sharma
FIR No.296/16
PS North Rohini
U/s 420/120-B IPC

HEARING THROUGH VIDEO CONFERENCING

This is fourth application u/s 438 Cr.P.C for grant of anticipatory bail moved on behalf of applicant/accused

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Pradeep Rana, Ld. Counsel for the applicant/accused.

Complainant alongwith her son through VC.

Part arguments heard.

During the course of arguments, Ld. Counsel for the applicant submitted that there is possibility of settlement between the parties and if complainant agrees, applicant is ready to settle the matter.

At this stage, complainant and her son submitted that they are ready to settle the matter.

At joint request, matter is adjourned for 24.06.2020. Till then no coercive steps be taken against the applicant.

Digitally signed copy be supplied to all concerned.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/09.06.2020

Appl.No.
State Vs Suraj @ Sanjay & ors.
FIR No.74/19
PS Prem Nagar
U/s 307/120-B/34 IPC &
27/54/59 Arms Act

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail
moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Krishan Kumar, Ld. Counsel for the applicant/accused.

Submissions heard.

Record perused.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for the next date of hearing. Jail superintendent is also directed to file conduct report of the accused on next date.

Soft copy of the application and this order be sent through whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp. There is no need to IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on the next date of hearing **11.06.2020**.
Digitally signed copy be supplied to all concerned.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/09.06.2020

State Vs Sumit @ Tinka
FIR No.563/18
PS Keshav Puram
U/s 302/397/34 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail
moved on behalf of applicant/accused**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Neeraj Kumar Jha, Ld. Counsel for the applicant/accused.

IO seeks time to file reply.

IO/SHO is directed to file reply on 12.06.2020.

Soft copy of the application and this order be sent through whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on contact number 9968274028 (Reader of Ld. Duty Judge, ASJ-04). There is no need to IO/SHO to appear in person unless he is specifically called for.

Digitally signed copy be supplied to all concerned.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/09.06.2020

This is an application u/s439 Cr.P.C for extension of interim bail moved on behalf of applicant/accused Gaurav Sharma

**State Vs. Gaurav Sharma
FIR No. 182/19
PS Vijay Vihar
u/s 498A/304B/306/34 IPC**

09.06.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Ms. Sharda Garg, Ld. Counsel for the applicant/accused.

At request of ld counsel, put up on 11.06.2020 for consideration.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
09.06.2020

This is an application for extension of interim bail moved on behalf of applicant/accused Shankar

**State Vs. Shankar
FIR No. 121/2020
PS Subhash Place
u/s 392/394/397 IPC**

09.06.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Ms. Sharda Garg, Ld. Counsel for the applicant/accused.

It has been submitted by the ld counsel for the applicant that applicant is seeking bail on the ground of illness of his minor daughter. She submits that she would file the medical documents and provide the copy of the same to the IO.

On receipt of the said documents, IO shall verify the said documents and file the report on the next date of hearing.

Put up on 11.06.2020

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
09.06.2020

**This is an application u/s 439 Cr.P.C moved on behalf of applicant/accused
Dinesh @ Mannu**

**State Vs. Dinesh @ Mannu
FIR No. 919/18
PS Sultanpuri
u/s 302/323/34 IPC**

09.06.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh. Pradeep Rana, Ld. Counsel for the applicant/accused.

It has been submitted by the ld counsel for the applicant that the applicant has been diagnosed with heamorrhoid in rectum and he is advised for surgery.

Let medical status report of applicant be called from the jail Superintendent for the NDOH

Put up on 11.06.2020

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
09.06.2020

**This is an application under Section 439 Cr.P.C for grant of interim bail
moved on behalf of applicant/accused Akash @ Akku**

**State Vs. Akash @ Akku
FIR No. 277/19
PS Sultan Puri
u/s 302/34 IPC
09.06.2020**

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh. Atul Sareen, Ld. Counsel for the applicant/accused.
Arguments heard.

Record perused.

It has been mainly argued by the ld counsel for the applicant that father of the applicant is hospitalized and seriously ill. He may be granted interim bail.

It has been submitted by the ld Addl PP for the State that the brother and wife of the applicant are there at home to look after his ill father. The family of deceased and applicant are residing in the same locality and the release of applicant at this stage, may enhance the enmity between the two families which may further cause any other untoward incident. Ld. Addl. PP requests for dismissal of the bail application.

In view of the submission made by the ld. Addl. PP for the State, no ground for interim bail is made out. Application is dismissed and disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
09.06.2020

**This is an application under Section 439 Cr.P.C moved on behalf of
applicant/accused Amit Kumar**

**State Vs. Amit Kumar
FIR No. 479/19
PS Keshav Puram
u/s 409/411 IPC**

09.06.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. counsel Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh Ashok Chhikara, Ld. Counsel for the applicant/accused.

Copy of order dated 23.03.2020 filed by the ld counsel for the applicant through Whatsapp.

Arguments heard on behalf of applicant and Ld. Addl PP for the State.

Record perused.

There are serious allegations against the applicant of having committed offences u/s 409/411 IPC. His bail application was dismissed on 23.03.2020 and no fresh ground for bail is made out. Keeping in view the nature and gravity of the offences, the present application is dismissed and disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
09.06.2020

State Vs. Lakhn Pratap Singh
FIR No. 12/19
PS Sultan Puri
u/s 498A/304B/34 IPC

09.06.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh.Karan Bhel, Ld. Counsel for the applicant/accused.

Reply to the bail application filed by the IO wherein he seeks time to produce the complainant through VC. Let fresh notice be issued to the complainant for 12.06.2020.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
09.06.2020

This is an application under Section 439 Cr.P.C for grant of bail/interim bail moved on behalf of applicant/accused Hem Chand @ Nani received from DLSA

**State Vs. Hem Chand @ Nani
FIR No. 136/17
PS Raj Park
u/s 307 IPC**

09.06.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Ms. Shashi Jaiswal, Ld. Legal Aid Counsel for the applicant/accused.

It has been submitted by the ld Legal Aid counsel for the applicant that applicant is in JC since 09.08.2019 and as such his case is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

On the other hand, ld Addl PP for the State has opposed the bail application.

As per report filed by the IO, the applicant is involved in five other criminal cases. Keeping in view the previous involvement of the applicant, the case of the applicant is not covered under the guidelines dated 18.05.2020 of HPC of the Hon'ble High Court. The present application is dismissed and disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
09.06.2020

**This is an application under Section 439 Cr.P.C moved on behalf of
applicant/accused Bhagat @ Bhanu**

**State Vs. Bhagat @ Bhanu
FIR No. 518/16
PS Subhash Place
u/s 364A/365/482/120B/34 IPC**

09.06.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh. Kundan Kumar, Ld. Counsel for the applicant/accused.

It has been submitted by the ld counsel for the applicant that applicant is in JC since 10.05.2018 and has been falsely implicated in the present case. It has been submitted that till date total 15 witnesses have been examined including three public witnesses i.e complainant, victim and father of victim. The victim has not identified the applicant and turned hostile. It has been submitted that nothing incriminating in the testimony of father of the victim has come on record. The co-accused namely Narender, Vikrant Shokeen, Mahesh @Chinka, Manjeet Dabad and Vijay Pal have already been granted bail vide order dated 21.05.2020,12.05.2020,27.05.2020 and 01.06.2020. Ld counsel requests for grant of bail to the applicant on the ground of parity also.

Though, the Ld Addl PP for the State admitted that the victim had not identified the applicant but she has opposed the bail application on the ground that other witnesses are yet to be examined.

Keeping in view the facts and circumstances of the case and the fact that the victim has not identified the applicant and the co-accused persons have already been granted bail, the present application is allowed. The applicant is

admitted to bail on furnishing of bail bond in a sum of Rs. 25,000/- with one surety in the like amount subject to the following conditions :

1. The applicant shall not try to influence or threaten any prosecution witnesses;
2. He shall not leave India without prior permission of the court.

Application is disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
09.06.2020

**This is an application under Section 439 Cr.P.C moved on behalf of
applicant/accused Ravi**

**State Vs. Lokesh & ors
FIR No. 130/2020
PS Subhash Place
u/s 302/392/394/411/24 IPC**

09.06.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh.Krishan Kumar, Ld. Counsel for the applicant/accused.

It is submitted by the ld counsel for the applicant that he wishes to withdraw the present bail application.

In view of his submission, the present application is dismissed as withdrawn.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
09.06.2020

This is an application under Section 439 Cr.P.C for grant of bail moved on behalf of applicant/accused Manjeet

**State Vs. Manjeet
FIR No. 44/20
PS Kanjahwala
u/s 376/506 IPC & 6 POCSO Act**

09.06.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Counsels to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh. Sushant, Ld. Counsel for the applicant/accused.
Complainant/victim and her mother alongwith Sh. Suraj Prakash, ld counsel.

It has been submitted by the ld counsel for the applicant that applicant is in JC since February 2020 and has been falsely implicated in the present case. There is one month delay in lodging the FIR. The investigation is complete and chargesheet has already been filed. No purpose will be served by keeping the applicant behind the bars. Ld counsel has also referred to the representation of victim and affidavit of mother attached with the present application submitting that even the victim has no objection if accused is granted bail. Ld. Counsel requests for grant of bail to the applicant.

Victim and her mother submitted that they have no objection if the applicant is granted bail.

On the other hand, ld Addl. PP for the State has highly opposed the bail application.

There are serious allegations against the applicant of having committed offences u/s 376/506 IPC & 6 of POCSO Act. No objection given by the victim and her mother has no value in the eyes of law. In view of the nature and gravity of

the offences, no ground for bail is made out. Application is dismissed and disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
09.06.2020

This is an application under Section 439 Cr.P.C for grant of bail moved on behalf of applicant/accused Rahul

**State Vs. Rahul
FIR No. 778/16
PS Sultan Puri
u/s 394/397/34 IPC
09.06.2020**

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.

Sh. Pankaj Kumar, Ld. Counsel for the applicant/accused.

It has been submitted by the ld counsel for the applicant that applicant could not appear on 29.05.2019 before the Hon'ble court as he had not received the summon to appear before the court and due to which NBW was issued against him and thereafter the police officials of Sultanpuri had arrested the applicant and since then he is languishing in JC. The applicant is the sole bread earner in his family. Ld counsel requests for grant of bail to the applicant.

On the other hand, ld Addl. PP for the State highly opposed the bail application submitting that the applicant had violated the conditions of bail number of times and requests for dismissal of the bail application.

There are serious allegations against the applicant of having committed offences u/s 394/397/34 IPC. In view of the nature and gravity of the offences and submissions of Ld. Addl. PP for the State, no ground for bail is made out. Application is dismissed and disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
09.06.2020

This is an application under Section 439 Cr.P.C for grant of bail moved on behalf of applicant/accused Rahul Mathur

**State Vs. Rahul Mathur
FIR No. 175/20
PS Prem Nagar
u/s 307/353/186/34 IPC**

09.06.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh. Suraj Prakash Sharma, Ld. Counsel for the applicant/accused.

Arguments heard on behalf of Ld counsel for the applicant as well as Ld. Addl. PP for the State.

Record perused.

There are serious allegations against the applicant of having committed offences u/s 307/353/186/34 IPC. The accused is also stated to be previously involved in other criminal cases. Keeping in view the nature and gravity of the offences, no ground for bail is made out. Application is dismissed and disposed of accordingly.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
09.06.2020

State Vs. Nazim
FIR No. 326/16
PS Bharat Nagar
u/s 302/307/323/324/325/326/
114/452/354B/147/148/149/174A/34 IPC

09.06.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Ms. Shashi Jaiswal, Ld. Legal Aid Counsel for the applicant/accused.

The applicant is seeking bail on the ground of parity stating that other co-accused persons have already been granted bail. IO has not filed the reply in this regard.

Let the detailed reply in respect of the status of bail of other accused persons be filed on the NDOH.

Put up on 15.06.2020 for consideration.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
09.06.2020

State Vs. Jitender
FIR No. 346/19
PS Kanjhawala
u/s 302/304B/201/394A/34 IPC

09.06.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh. L. D. Maul, Ld Counsel for the applicant/accused.

At request of ld counsel, put up on 10.06.2020 for consideration.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
09.06.2020

State Vs. Subham
FIR No. 641/19
PS Prem Nagar
u/s 306 IPC
09.06.2020

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.
Sh Pradeep Khatri, Ld. counsel for the applicant/accused.

Reply to the bail application filed by the IO wherein he seeks time to produce the complainant through VC. Let fresh notice be issued to the complainant for 11.06.2020.

Put up on 11.06.2020 for consideration.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

(RAJ RANI)
Duty Judge/ASJ-04
(N-W)/Rohini Courts/Delhi
09.06.2020

State Vs Shubham
FIR No.348/20
PS Shalimar Bagh
U/s 376 IPC & 6 of POCSO Act

HEARING THROUGH VIDEO CONFERENCING

This is an application for compensation on behalf of victim received from DLSA

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. LAC to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Ms. Shashi Jaiswal, Ld. LAC for the victim.

Report from IO be called for **10.06.2020**. Case file be also summoned for next date.

Digital signed copy be supplied to all concerned.

(Raj Rani)
Duty Judge/POCSO Court (N/W)
Rohini Courts, Delhi/09.06.2020